

Central Administrative Tribunal, Lucknow Bench, Lucknow

Original Application No. 314/2005

This the 6th day of July, 2005

HON'BLE SHRI S.P. ARYA, MEMBER (A)
HON'BLE SHRI K.B.S. RAJAN, MEMBER (J)

Smt. Sunita Singh aged about 32 years wife of Sri Ajai Singh (daughter of Sri A.N.Singh), residig at 38-1,Shiv Puri, Kalyanpur,Lucknow.

Applicant

By Advocate: Shri Y.S. Lohit

Versus

1. Union of India, through Secretary, Ministry of Human REsoruce Development, Ministry of Central Secretariat, New Delhi.
2. Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi-16 through its Chairman.
3. Joint Commissioner, Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi-16.
4. Assistant Commissioner, Kendriya Vidyalaya Sangathan,Regional Office, Sector -J, Aliganj, Lucknow.
5. Education Officer, Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi-16.
6. Principal, Kendriya Vidyalaya , Gomti Nagar, Lucknow.

Respondents

By Advocate: Shri M.G.Mishra-

ORDER (ORAL)

BY HON'BLE SHRI S.P. ARYA, MEMBER (A)

Applicant assails the transfer order dated 30.5.2005 and relieving order dated 7.6.2005 by which she has been transferred from Gomti Nagar Lucknow to Rajgarh in public interest on the grounds of non adherence to the transfer guidelines as provided in clause 10(2) and 18(2). Representation made by the applicant on 27.6.2005 ^{was} is refused as the same could not be sent through proper channel.

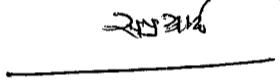
3. Upon hearing the counsel for the parties, we are inclined to dispose of the Original Application at the admission stage itself directing the respondents to consider the representation made by the applicant along with additional grounds, if any, the applicants wants to include and till the disposal of the representation, the applicant shall not be compelled to join at the place to which she has been transferred. Accordingly we direct the respondents to decide the representation of the applicant expeditiously preferably within a period of ^{one} month from the date of receipt of copy of this order along with copy of the representation and till the disposal of the representation, applicant shall not be compelled to join at place of new posting.

4. With the above directions, O.A. is disposed of with no order as to costs.


(K.B.S. Rajan)

Member (J)

HLS/-


(S.P. Arya)

Member (A)